



2026:AHC:179422

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 30114 of 2026

Smt. Anjali

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Archana Singh, Shyam Mohan Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Ms. Archana Singh, learned counsel for the applicant and Sri Kunwar Tejendra Bahadur, learned AGA for the State-respondent.
2. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 0244 of 2026, under Sections 191(2), 191(3), 190, 115(2), 352, 351(3), 109(1), 103(1) BNS, Police Station Ramgarh Tal Nagar, Gorakhpur, District Gorakhpur, during pendency of the trial in the court below.
3. Learned counsel for the applicant submitted that however applicant is named in the FIR alongwith six others but only general allegations have been made against all the accused.
4. She further submitted that applicant is wife of co-accused Lehri and only due to this reason she alongwith him and other accused has also been made accused in the present matter.
5. She further submitted that even in the present matter co-accused Ramawati who was the wife of co-accused Rajkumar was also made accused and with a very detailed order she has been released on bail by this Court and copy of her bail order is annexed at page 89 of the paper book and case of applicant is at par with her.
6. She further submitted that applicant is lady and she is having no previous criminal history and she is in jail in the present matter since 1.5.2026.
7. Per contra, learned AGA opposed the prayer for bail but could not dispute

the arguments on facts advanced by learned counsel for the applicant.

8. I have heard learned counsel for the parties and perused the record of the case.

9. However, it appears to be a case of double murder and applicant is named in the FIR alongwith six others but only general role has been assigned to all the accused.

10. Further, applicant is wife of co-accused Lehri and alongwith her even wife of co-accused Rajkumar, namely, Ramawati was also made accused and with a very reasoned and detailed order co-accused Ramawati has been released on bail by this Court and case of applicant is at par with her. There is no occasion for this Court to take contrary view in the instant bail application.

11. Further, applicant is lady and she is having no previous criminal history and she is in jail in the present matter since 1.5.2026.

12. Therefore, considering the facts and circumstances of the case, discussed above, in my view, applicant is entitled to be released on bail.

13. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

14. Let the applicant-**Smt. Anjali**, be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless her personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 25, 2026
Ankita

(Sameer Jain,J.)